(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE (REVENUE-I) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-110 002

No. F.3 (37)/Fin (Rev-I)/2020-21/DS- IV / 73

Dated: 01/9/20

Notification No. 03/2020 - State Tax (Rate)

No. F.3 (37)/Fin (Rev-I)/2020-21/DS-IV/ - In exercise of the powers conferred by subsection (1) of section 9 and sub-section (5) of section 15 of the Delhi Goods and Services Tax Act, 2017 (03 of 2017), the Lt. Governor of the National Capital Territory of Delhi, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of National Capital Territory of Delhi in the Department of Finance (Revenue-I), No.1/2017-State Tax (Rate), dated the 30th June, 2017, published in the Gazette of Delhi, Extraordinary, Part IV, vide No. F.3 (15)/Fin.(Rev-I)/2017-18/DS-VI/382 dated the 30th June, 2017, namely:-

In the said notification, -

(a) in Schedule I – 2.5%, serial number 187 and the entries relating thereto shall be omitted;

(b)in Schedule II - 6%,-

(i) after serial number 75 and the entries relating thereto, the following serial number and entries shall be inserted, namely :-

"75A. 3605 00 10	All goods";
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(ii) serial number 202 and the entries relating thereto shall be omitted;

(iii) serial number 203 and the entries relating thereto shall be omitted;

(c) in Schedule III - 9%,-

- (i) serial number 73 and the entries relating thereto shall be omitted;
- (ii) in serial number 379, for the entry in column (3), the entry "All goods" shall be substituted;

2. This notification shall come into force on the 1st day of April, 2020.

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By order and in the name of the Lt. Governor of the National Capital Territory of Delhi,

(Sunil Sehgal) Dy. Secretary IV (Finance)

No. F.3 (37)/Fin (Rev-I)/2020-21/DS- IV / 73

Dated: 01/9/20

Copy forwarded for information to:-

1. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi

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- 2. The Secretary (Finance), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 3. The Commissioner, State Tax, Delhi, Vyapar Bhawan, I.P. Estate, New Delhi.
- 4. The Secretary (GAD), Govt. of NCT of Delhi with the request to publish the notification in Delhi Gazette Part-IV (Extraordinary) in today's date.
- 5. The Additional Secretary to the Hon'ble Chief Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P Estate, New Delhi
- 6. The Secretary to Finance Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 7. The Additional Secretary (Law), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 8. The P.S. to the Leader of Opposition, 29, Delhi Legislative Assembly, Old Secretariat, Delhi.
- 9. OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 10. Guard File.

11. Website.

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(Sunil Sehgal) Dy. Secretary IV (Finance)

Note: - The principal notification No.1/2017- State Tax (Rate), dated the 30th June, 2017, was published in the Gazette of Delhi, Extraordinary, Part IV, vide No. F.3(15)/Fin.(Rev-I)/2017-18/DS-VI/382 dated the 30th June, 2017, and was last amended by notification No. 01/2020-State Tax(Rate), dated the 5th August, 2020, Gazette of Delhi, Extraordinary, Part IV, vide No. F.3(21)/Fin.(Rev-I)/2020-21/DS-IV/41, dated the 5th August, 2020.